## The 31st March 1967

No.LJL.50/65/9.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT V OF 1967

(Received the assent of the Governor on the 30th March, 1967)

THE ASSAM PANCHAYAT (AMENDMENT) ACT, 1966

[Published in the Assam Gazette, Extra-ordinary, dated the 1st April, 1967]

An

Act

further to amend the Assam Panchayat Act, 1959

Preamble. Whereas it is expedient further to amend the Assam Assam Act Panchayat Act, 1959, hereinafter called the principal AXIV of 1959.

It is hereby enacted in the Seventeenth Year of the Republic of India as follows:—

Short title, extent and commence (Amendment) Act, 1966.

- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force on such date or dates as the State Government may, by notification in the official Gazette, appoint.

Amendment 2. In Section 1 of the principal Act, after sub-second Section 1 tion (2) the following shall be inserted as sub-section Act XXIV (2A), namely:—
of 1959.

"(ZA) Notwithstanding anything contained in subsection (2), the State Government may, by notification in the official Gazette, declare that any area included under subsection (2) of Section 5 within the territorial jurisdiction of an Anchalik Panchayat shall be directly administered by that Anchalik Panchayat for the purposes of this Act."

Amendment of Section 2 of the principal Act, in clause (19) of Assam Act XXIV "Municipal Boards" the words "Mohkuma Parishads" of 1959. followed by a comma "(,)" shall be inserted.

Amendment of Section 11 of Assam Act XXIV of 1959. 4. In Section 11 of the principal Act,

(1) in sub-section (2), the words at the beginning "When the Constitution of the Gaon Panchayat under sub-section (1) is complete," shall be deleted, and the word "the" occurring thereafter shall begin with the capital letter "T";

- (2) after sub-section (5), the following shall be inserted as sub-section (6), namely:—
- "(6) When any area is included in or excluded from the territorial jurisdiction of a Gaon Sabha under sub-section (2) of Section 3 of this Act, the Gaon Panchayat constituted for the said Gaon Sabha shall stand dissolved and the State Government shall make such alternative arrangement as may be deemed necessary for carrying out the functions, duties and powers of the Gaon Panchayat so dissolved till a Gaon Panchayat is reconstituted for the Gaon Sabha in the manner provided in this Act:

Provided that when a Gaon Panchayat is dissolved under this sub-section during the currency of its term, the term of the Gaon Panchayat reconstituted under this sub-section shall be till the expiry of the term of the Gaon Panchayat dissolved under this sub-section."

Amendment of Section 14 of Assam Act XXIV of 1959, 5. In Section 14 of the principal Act,-

(1) in sub-section (3), for the punctuation full stop "(.)" occurring at the end, the punctuation colon "(:)" shall be substituted and the following proviso shall thereafter be added, namely:—

"Provided that if the President fails to call the special meeting to be held within seven days from the date of receipt of the requisition, the Deputy Commissioner or the Subdivisional Officer, as the case may be, on being satisfied that a due requisition has been given, may call such a special meeting to be held in the office of the Gaon Panchayat in such manner as may be prescribed.";

(2) in sub-section (5), in clause (i), between the words "election" and "or" the words "co option" preceded by the purctuation comma "(,)" shall be inserted:

(3) in sub-section (9), between the words "recorded" and "in" the words "by the Secretary or in his absence by the President or by such number as may be authorised by the President" shall be inserted.

6. In Section 17 of the principal Act,-

Amendment of Section 17 of Assam Act XXIV of 1959,

(1) in clause (iv) of sub-section (1), the words "and Gram Sabhas constituted under the Assam Gramdan Act, 1961 (Assam Act I of 1962)" shall be inserted between the words "villages" and "falling";

(2) after sub-section (5), the following shall be

inserted as sub-section (6), namely:-

"(6) When any area is included in or excluded from the territorial jurisdiction of an Anchalik Panchayat under sub-section (2) of Section 5 of this Act, the Anchalik Panchayat consti-tuted under Section 17 for the said Anchalik Panchayat area shall stand dissolved, and the State Government shall make such alternative arrangements as may be deemed necessary for carrying out the functions, duties and powers of the Anchalik Panchayat so dissolved till an Anchalik Panchayat is reconstituted for the Anchalik Panchayat area in the manner provided in this Act:

Provided that when an Anchalik Panchayat is dissolved under this sub-section during the currency of its term, the term of the Anchalik Panchayat reconstituted under this sub-section shall be till the expiry of the term of the Anchalik Panchayat so dissolved,"

Amendmen Act XXIV of 1959,

7. In Section 18 of the principal Act, in sub-section of Section 18 (1), the words at the beginning "When the constitution of an Anchalik Panchayat under Section 17 is complete" shall be deleted, and the word "the?" occurring thereafter shall begin with the capital le er "T",

Amendment 1959,

8. Existing Section 18A of the principal Act, shall of Section be renumbered as sub-section (1) and after sub-18A of section (1) as so renumbered, the following shall be Assam Act inserted as sub-section (2), namely:—

> "(2) Notwithstanding anything contained in sub-section (1), if for any reason the President of the Anchalik Panchayat is to vacate his office of the President he shall continue to be the member of the Anchalik Panchayat."

Amendment Section 22 of Assam Act XXIV of 1959<sub>0</sub>

9. In Section 22 of the principal Act,

(1) in sub-section (1), for clauses (i) and (ii), the following shall be substituted, namely:-

"(i) (a) the Pres dents of all Anchalik Panchayats within the area of the Mohkuma Parishad, and

(b) one member to be elected in the manner prescribed, by each of the Anchalik Panchayats within the area of the Mohkuma Parishad from amongst the members of the Gaon Sabhas of the Anchalik Panchayat

concerned;
(ii) the Deputy Commissioner and the Subdivisional Officer or the Sadar Subdivisional Officer, as the

case may be."

(2) after sub-section (3), the following shall be inserted as sub-section (4), namely:-

"(4) When the area of operation of a Mohkuma Parishad is altered or reduced under sub-section (2) of section 4 of this Act, the Mohkuma Parishad shall stand dissolved and the State Government shall make such alternative arrangements as may be deemed necessary for carrying out the functions, duties and powers of the Mohkuma Parishad so dissolved till a Mohkuma Parishad is reconstituted for the Mohkuma Parishad area in the manner provided in this Act:

Provided that when a Mohkuma Parishad is dissolved under this sub-section during the currency of its term, the term of the Mohkuma Parishad reconstituted under this sub-section shall be till the expiry of the term of the Mohkuma Parishad so dissolved."

Amendment of Section 23 of Assam Act XXIV of 1959,

10. In Section 23 of the principal Act,-

- (1) for the existing marginal notes, the following shall be substituted, namely:-
- "Election of the President and Vice-President of a Mohkuma Parishad":
- (2) existing sub-section (3) shall be deleted.

11. After Section 24 of the principal Act, the follow-Insertion of Section 24A ing shall be inserted as Section 24A, namely:in Assam Act XXIV of 1959.

"Standing shad and its powers and functions.

24A (1) The Mohkuma Parishad shall form such Committee number of Standing Committees with such powers and of Mohku-functions as may be considered necessary by it.

> (2) Without prejudice to the generality of foregoing powers, the Mohkuma Parishad shall form the following Standing Committees, namely:-

(a) the Planning and Administration Committee; and

(b) the Agricultural Production Committee. (3) The Planning and Administration Committee shall consist of the following members, namely:-

(i) the Deputy Commissioner who shall be the Chairman of the Committee;

(ii) the Subdivisional Officer who shall be the

Vice-Chairman of the Committee;
(iii) five members to be selected by the Mohkuma Parishad from amongst its members";

(iv) all Heads of the Development Departments in the District and Subdivision; and

(v) the Secretary of the Mohkuma Parishad who shall be the Secretary of the Committee.

- (4) The powers and functions of the Planning and Administration Committee shall be as follows: --
  - (i) to plan Schemes for Development works; (ii) to Administer Subdivisional cadre of panchayat personnel including their appointment, promotion, transfer, punishment, etc;

(iii) to review and co-ordinate works of Anchalik Panchayats and obtaining co-ordination

at all levels; and

(iv) to perform such other duties and functions as may be assigned to it by the Mohkuma Parishad.

(5) The Agricultural Production Committee shall consist of the following members, namely:—

(i) the Deputy Commissioner who shall be the Chairman of the Committee;

(ii) the Subdivisi nal Officer who shall be the Vice-Chairman of the Committee;

(iii) five members to be selected by the Mohkuma Parishad from amongst its members;

(iv) Subdivisional Planning Officer;

(v) all District or Subdivisional Officers of Agriculture, Veterinary, Animal Husbandry, Co-operation, Fisheries, Panchayat and Community Development; and

(vi) the Committee may co-opt two non-officials as members.

(6) The powers and functions of the Agricultural Production Committee shall be to plan and co-ordinate the activities of the Department concerned, (viz., Agriculture, Veterinary, Animal Husbandry, Co-operation, Fisheries, Panchayat and Community Development) in the matter of the Agricultural Production.

The Chairman shall appoint a Secretary of the Committee who shall also be a member of the Com-

mittee.

(7) There shall be a Finance Committee consisting

of Members as prescribed.

(8) The powers and functions of the Finance Committee shall be to scrutinize the income of Mohkuma Parishad, Anchalik Panchayats and Gaon Panchayats and also the expenditure incurred in different plans and programmes taken up by the Mohkuma Parishad, Anchalik Panchayats and Gaon Panchayats from time to time."

12. In Section 25 of the principal Act, for the words of Section 25 "a Secretary" occurring between the words "an i" of Assam Act XXIV of and "appointed" the words "an Executive Officer cum-Secretary" shall be substituted.

## 13. In Section 27 of the principal Act,

Amendment of 1959.

(1) in sub-section (1), in clause (b), at the end of of Section the proviso, for the punctuation full stop "(.)" the 27 of Assam punctuation colon "(:)" shall be substituted and Act XXIV thereafter the following provides shall be inverted thereafter the following provisos shall be inserted,

namely:—
"Provided further that such meeting of the Gaon
"Provided further that such meeting of the Gaon
Wohkuma Parishad where a motion of no-confidence is discussed shall not be presided over by the President or the Vice-President, as the case may be, against whom the motion of no confidence is brought:

Provided further that no no-confidence motion against the President or the Vice-President of a Gaon Panchayat shall be moved without prior approval of the Deputy Commissioner or the Subdivisional Officer, as the case may be:

Provided further that no no-confidence motion shall be brought against the President or the Vice-President concerned within a period of six months from the date on which a motion of no-confidence is disallowed under the preceding proviso.";

(2) in sub-section (3), for the words, figure and bracket "sub-section (1)" occurring between the words "of" and "or" the words, figure, bracket and letters "sub-section (1)(a) and (c)" shall be substituted.

14. For Section 28 of the principal Act, the of Section following shall be substituted, namely: 28 of Assam Act XXIV of 1959.

"Filling 28. If a vacancy in the office of the President up casual or Vice-President or the member of an Anchalik Panan Anchalik chayat or Mohkuma Parishad occurs by reason of Panchayat death, resignation or removal or otherwise, such or Mohkuma vacancy shall be filled up as early as possible in Parishad. the manner prescribed."

Amendment Section 29 of Assam Act XXIV of 1959. 15. In Section 29 of the principal Act,—

(1) in sub-section (3) for the punctuation full stop "(.)" occurring at the end, the punctuation colon "(:)" shall be substituted and the following proviso shall be added thereafter, namely:-

"Provided that if the Secretary fails to call the special meeting to be held within seven days from the date of receipt of the requisition, the Deputy Commissioner or the Subdivisional Officer, as the case may be, on being satisfied that a due requisition has been given, may call such a special meeting to be held in the office of the Anchalik Panchayat in such manner as may be prescribed.";

(2) in sub-section (5), in clause (ii), between the words "election" and "or" the words "co-option" preceded by the punctuation comma "(,)" shall be

(a in sub-section (8), between the words "recorded" and 'at", the words "by the Secretary or in his absence by such other officer as may be authorised by the President" shall be inserted.

of 1959.

16. In Section 30 of the principal Act, sub-section of Section (5) shall be deleted.
Act XXIV

Insertion of 17. After Section 31 of the principal Act, the follow-Section 31A ing shall be inserted as Section 31A, namely:—
Act XXIV of 1959.

"Panel of 31A. Notwithstanding anything contained in this President of Act or the rules made thereunder, the Gaon or Anchaor Anchalik lik Panchayat or the Mohkuma Parishad, as the case Panchayat may be, may at a meeting convened expressly for the or Mohku-purpose with due notice at the beginning of every Pari-calendar year or in the first meeting or in the next succeeding meeting after each election, elect a panel of Presidents for the calendar year to exercise the powers and perform the duties of the President under this Act or rules made thereunder when the office of the President is vacant or the President is absent or is incapacitated and there is either vacancy in the office of Vice-President or the Vice-President is also absent or is incapacitated to exercise the powers and perform duties of the President:

Provided that if the Gaon Panchayat fails to elect such panel of the Presidents, the Block Development Officer concerned may appoint such a panel of Presi-

dent for the Gaon Panchayat:

Provided further that if the Anchalik Panchayat or the Mohkuma Parishad fails to elect such panel of the Presidents, the Deputy Commissioner or the Subdivisional Officer, as the case may be, may appoint such panel of the Presidents for the Anchalik Panchayat or the Mohkuma Parishad, as the case may be.'

## 18. In Section 32 of the principal Act,-

Amendment (1) for the punctuation full stop "(.)" occurring at of Section 32 the end of the first para, the punctuation comma of Assam Act "(.)" shall be substituted and then words "which 1959. shall be exclusive of such staff as may be appointed by the State Government from time to time" followed by the punctuation full stop "(.)" shall be inserted;

by the punctuation full stop "(.)" shall be inserted;
(2) at the end of the second para, for the punctuation full stop "(.)" the punctuation colon "(:)" shall be substituted and thereafter the following pro-

viso shall be added, namely:-

"Provided that all employees except Gaon Panchayat Secretaries appointed by the Gaon or Anchalik Panchayat or the Deputy Commissioner or the Subdivisional Officer, as the case may be, before the date of coming into force of the Assam Panchayat First (Amendment) Act, 1964 (Act VII of 1964) shall be deemed to be appointed by the Mohkuma Parishad under this Act."

Substitution 19. For Section 35 of the principal Act, the follow-of Section 35 ing shall be substituted, namely:—
of Assam
Act XXIV
of 1959.

"Incorpora- 35. Every Mohkuma Parishad, every Anchalik tion of Panchayat and every Gaon Panchayat shall by the a Gaon or name notified under Sections 4, 5 and 11 respectively be a body corporate having perpetual succession and a or Mohku-common seal and shall subject to any restriction or ma Pari-condition prescribed under this or any other enactment in force, have power to acquire by purchase, gift or otherwise, to hold, adminis er and transfer property, both movable and immovable, and to enter into any contract, and shall by the said name, sue or be sued, and do all other things necessary for the purposes of this Act."

Substitution 20. For Section 38 of the principal Act, the following shall be substituted, namely:—

XXIV 1959.

"Duties, fun- 38. (1) The Mohkuma Parishad shall perform the tions and following duties, namely:—
powers of
Mohkuma
Parishad.

(a) to scrutinize and approve the budgets of the Anchalik Panchayats in accordance with the directions issued by the State Government and then to issue necessary instructions to the Anchalik Panchayat concerned for modifications of their budget where considered necessary:

Provided that if the budget is not scrutinised and communication made as aforesaid within a month of receipt, it shall be taken as approved;

(b) to supervise, guide and co-ordinate the activities of the Anchalik Panchayat;

(c) to review and evaluate the activities of the

Panchayats;

(d) to settle hats and the public ferries other than Government ferries and to fix and revise rents and tolls thereof;

(e) to settle Panchayat fisheries by sale in

auction or by inviting tenders;

(f) to regulate, maintain and improve the hats and public ferries other than Government ferries in case of default by the Goan or Anchalik Panchayat, as the case may be;

(g) to administer subdivisional cadres of Pan-

chayat employees in the manner prescribed;

(h) to co-ordinate and consolidate the plans prepared in respect of the Development Blocks and to prepare plans in respect of the subdivision;

(i) to distribute funds to the Gaon and Anchalik Panchayats as may be entrusted by the State

Government;

(j) to advise State Government on all development matters including preparation of district plans;

(k) to advise in such other matters as may be

referred to it by the State Government;

- (1) to advise the Deputy Commissioner and the Subdivisional Officer, as the case may be, in the distribution of Subdivisional Rural Development Fund; and
- (m) to draw up special programmes for Backward Classes within its area.
- (2) The Mohkuma Parishad shall have the following powers, namely:—
  - (a) to enter into and inspect any immovable or movable property in the occupation or control of, or any work in progress under, the direction of a Gaon or Anchalik Panchayat;

(b) to call for and inspect any document which may for the purpose of this Act, be in the possession of a Gaon or Anchalik Pancha-

yat

(c) to supervise all revenue matters entrusted to a Gaon Panchayat;

(d) to hear appeals filed by any person aggrieved by the assessment, levy or imposition of any tax or fee by the Anchalik Panchayat as prescribed; and

- (e) to approve bye-laws prepared by the Gaon Panchayat.
- (3) The Mohkuma Parishad may construct and maintain roads, culverts, bridges and embankments and irrigation projects within its area which in its opinion the Anchalik Panchayat is not in a position to do so or the expenditure involved in any such individual project is beyond such limit as may be prescribed by the State Government.
- (4) The Mohkuma Parishad shall have such other powers and functions as may be assigned to it by the State Government, from time to time."

Amendment of Section 41 of Assam Act XXIV of 1959.

21. In Section 41 of the principal Act,-

(1) in the margin, after the words "Anchalik Panchayat" followed by the punctuation full stop "(.)" the words "or Mohkuma Parishad" followed by the punctuation full stop "(.)" shall be inserted;
(2) in sub-section (1), between the words "Anchalik Panchayat" and "may" the words "or Mohkuma Parishad" shall be inserted.

(3) in sub-section (2), between the words "Anchalik Panchayat" and "may" the words "or Mohkuma Parishad" shall be inserted.

Amendment of Section 42 of Assam Act XXIV of 1959.

- 22. In Section 42 of the principal Act,-
- (1) in the margin, between the words "Anchalik Panchayat" and "as" the words "or Mohkuma Parishad" .shall be inserted.
- (2) the words "or Mohkuma Parishad" shall be inserted between the words "Panchayat" and "shall".

Amendment 23. In Section 44 of the principal Act, the words of Section 44 of the principal Act, the words of Assam "or Mohkuma Parishad" shall be inserted after the Act XXIV words "Anchalik Panchayat" wherever the same of 1959. occur.

Amendment 24. In Section 48 of the principal Act, between the of Section 48 24. In Section 48 of the principal Act, between the of Assam words "Anchalik Panchayat" and "or" the words "or Act XXIV Mohkuma Parishad" shall be inserted. of 1959.

Amendment of Section 49 of Assam Act XXIV er 1959.

25, In Section 49 of the principal Act,

(1) in sub-section (1), for the punctuation full stop "(.)" occurring at the end of sub-section (1), the punctuation colon "(:)" shall be substituted and thereafter the following proviso shall be added, namely :-

"Provided that the co-opted member shall have no right to vote or hold office."

of Section 5 of Assam Act XXIV of 1959.

Ameniment 26. In Section 51 of the principal Act,-

- (1) between the words "Anchalik Panchayat" and "may" the words "or Mohkuma Parishad" shall be inserted;
- (2) for sub-section (3), the following shall be substituted, namely:-
- "(3) Bye-laws prepared by the Anchalik Panchayat or Mohkuma Parishad shall take effect only after they have been approved by the State Government.";
- (3) after sub-section (3), as so substituted the following shall be inserted as sub-section (4), name-
- "(4) Bye-laws prepared by the Gaon Panchayat shall take effect only after they have been approved by the Mohkuma Parishad."

27. In Section 60 of the principal Act, between the Amendment of Section 60 words "Anchalik Panchayat" and "as" punctuaof Assam tion comma "(,)" shall be deleted and in that Act XXIV of 1959. by the punctuation comma "(,)" shall be inserted.

of Section 63 of Assam Act XXIV of 1959.

Amendment 28. In Section 63 of the principal Act,-

(1) in the margin, after the words "Anchalik Panchayat' the full stop "(.)" shall be deleted and the words "or Mohkuma Parishad" shall be inserted followed by a full stop "(.)";

(2) between the words "Anchalik Panchayat" and "may" the words "or Mohkuma Parishad"

shall be inserted.

Sustitu-Assam Act XXIV of 1959.

29. For Section 68 of the Principal Act, the following tion of Sec-shall be substituted, namely:

"The Gaon Parishad Funds.

68 (1). In every Gaon and Anchalik Panchayat and and Ancha- Mohkuma Parishad constituted under Sections 11, 5 chayat and and 4 of this Act respectively there shall be Mohkuma a fund vested in the Gaon or Anchalik Panchayat or Mohkuma Parishad, as the case may be, which shall be called Gaon Panchayat Fund, Anchalik Panchayat Fund and Mohkuma Parishad Fund respectively and shall be utilised by Gaon Panchayat or Anchalik Panchayat or Mohkuma Parishad, as the case may be, to meet charges in connection with their duties under this Act. The accounts of the Gaon or Anchalik Panchayat Funds shall be kept in the prescribed manner.

> (2) A Mohkuma Parishad Fund shall be administered by the Executive Officer-cum-Ex-officio Secretary of the Mohkuma Parishad and shall be held in a current, fixed or saving account with the State Bank or the Assam Co-operative Apex Bank; and/or in postal Savings Bank, if so directed by the State Government. The accounts of such Mohkuma Parishad fund shall be operated by the Executive Officer-cum-Secretary of

the Mchkuma Parishad."

30. In Section 70 of the principal Act, for clause (vii) of Section 70 the following shall be substituted, namely: of Assam Act XXIV of 1959.

> "(vii) all sums accruing to the Anchalik Panchayat from public ferries according to the provision of Section 76B of this Act."

31. After Section 70 of the principal Act, the follow a new Sec- ing shall be inserted as Section 70A, namely:tion 70A in Assam Act XXIV of 1959.

70A. The following shall be credited to the Mohku-"Credits to the Mohku- ma Parishad Fund:ma Parishad Fund.

(i) all sums accruing or proceeds or any assessment assigned to the Mohkuma Parishad and fines realised under this Act or rules or byelaws framed thereunder;

(ii) all other sums collected or assigned to the Mohkuma Parishad under the provisions of this Act including grants given by the Union or the State Government, public donations and contributions by local authorities; and

(iii) all sums received by way of loan or gift or otherwise and all sale proceeds received by the institutions of the Mohkuma Parishad."

32. In Section 71 of the principal Act, -

Amendment of Section 71 Assam Act XXIV of 1959.

> (1) in the marginal heading after the words "Anchalik Panchayat" the words "and the Mohkuma Parishad" shall be inserted; and

> (2) in the main provision after the words "Anchalik Panchayat" the comma "(,)" shall be deleted and the words "and the Mohkuma Parishad" followed by a comma "(,)" shall be inserted.

Section 72 of Assam Act XXIV of 1959.

Amendment. 33. In Section 72 of the principal Act, -

(1) in the margin, between the words "Anchalik Panchayat" and "fund" the words "or Mohkuma Parishad" shall be inserted;

(2) in clauses (b) to (i) the words "or Mohkuma Parishad' shall be inserted after the words "Pancha-

yat" where-ever it occurs.

34. After Section 73 of the principal Act, the follow-Insertion of Section 73A ing shall be inserted as Section 73A, namely:in Assam Act XXIV

"Prepara-Mohkuma Parishad.

of 1959.

73A. A Mohkuma Parishad shall at such time and tion of bud- in such form as may be prescribed prepare and submit of the a budget, showing the probable estimate of receipts and expenditure it proposes to incur and may, from time to time, furnish a supplementary estimate providing any modification which it may deem advisable to make in the distribution of the amount so raised and expended in each financial year to the State Government for approval."

Substitution 35. For Section 76 of principal Act, the following of Section shall be substituted, namely:—

76 of Assam

Act XXIV of 1959.

"Powers of yat.

76. (1) Subject to the rules and bye-laws framed taxation of in this respect and subject to approval of the State the Ancha-Government, an Anchalik Panchayat may impose lik Pancha. following taxes and charges in addition to the existing local rates collected from the area directly administered by the Anchalik Panchayat:-

(a) tax on,-

(i) fisheries allotted to the Anchalik Panchayat;

(ii) cultivable land lying fallow for two consecutive years without any reason at a rate

not exceeding twenty-five paise per standard bigha being payable jointly or severally by those who are in possession of such lands;

(iii) house, supply of water, conservancy and lighting at such rate as prescribed in the areas directly administered by the Anchalik Pancha-

(b) cess or water rate for recovery of cost of minor irrigation works taken up within an Anchalik Panchayat and such levy as may be necessary for the purpose of the maintenance and repair of such works;

(c) licence fee in respect of carts, carriages, cycles, boats and for driving carts and carria-

(d) surcharge on local rate collected from within

the area of Anchalik Panchayat;

(e) licence fee for cinema halls, circuses, professional variety shows, fairs, brick and tile kilns, confectionery and backery, saw mills and timber depot, bamboo stalls, oil and rice mills in spite of provisions of other Acts; and

(1) licence fee for tea stalls, hotels, sweetmeat shops, restaurants and collection of hides and bones in areas directly administered by the Anchalik Panchayat in the manner pres-

(2) The taxes under sub-section (1) shall be imposed, assessed and realised at such time and in such

manner as may be prescribed.

(3) Any persor aggrieved by the assessment, levy or imposition of any tax or fee under this Section may appeal to the Mohkuma Parishad whose decision shall be final.

(4) The State Government may suspend the levy or imposition of any tax or fee and may at any time rescind such suspension."

Amend ment

36. In Section 76A of the principal Act, for sub-Section section (1), the following shall be substituted, namely:-76A of Assection (1), the following shall be substituted, namely:
sam Act
XXIV of jurisdiction of a Mohkuma Parishad shall be settled in the prescribed manner for a period of one year by inviting tenders or by public auction to be held in the office of the Mohkuma Parishad or the Anchalik Panchayat within whose jurisdiction the particular hat or hats are situate by a Committee constituted by the Mohkuma Parishad in the manner prescribed:

> Provided that in case of failure to settle any hat for want of adequate bid even after a second sale, the Gaon or the Anchalik Panchayat concerned, as may be decided by the Mohkuma Parishad, may be entrus-

ted with the direct management of the hat:

Provided further that balance of proceeds after meeting cost of direct management shall be distributed according to the provisions of sub-section (4) by the Mohkuma Parishad."



- (2) For sub-section (4), the following shall be substituted, namely:—
- "(4) All sale proceeds of hats shall be deposited in the Mohkuma Parishad fund and distributed in the manner hereinafter provided after deducting the amount due, if any, as annual instalment for repayment of the loan with interest incurred by Gaon or Anchalik Panchayat or Mohkuma Parishad for improvement of hat:
  - (i) one fifth of the balance of the sale proceeds after providing as aforesaid for repayment of loan, if any, shall be kept for meeting all costs to be incurred by Mohkuma Parishad for the purposes of this Act including maintenance cost of hats which shall not be less than half of the said balance of one fifth so kept;
  - (ii) if the four fifths of the balance of sale proceeds of any hat after providing for repayment of loan, if any, as aforesaid, does not exceed rupees three thousand, then the entire amount shall be made over to the Gaon Panchayat within whose jurisdiction the hat is situate;
  - (iii) if four fifths of the balance of the sale proceeds of any hat after providing for repayment of loan, if any, as aforesaid exceeds rupees three thousand but does not exceed rupees ten thousand then a sum of rupees three thousand shall go to the Gaon Panchayat within whose jurisdiction the hat is situate and the balance to the Anchalik Panchayat within whose jurisdiction the hat is situate;
  - (iv) if four fifths of the balance of the sale proceeds of any hat after providing as aforesaid for repayment of any loan, if any, exceeds rupees ten thousand, then a sum of rupees three thousand shall go to the Gaon Panchayat within whose jurisdiction the hat is situate and a sum of rupees seven thousand shall go to the Anchalik Panchayat within whose jurisdiction the hat is situate and the balance if any shall go to a common pool;

- (v) one-third of the common pool shall be distributed among all the Anchalik Panchayats and the remaining two-thirds among all the Gaon Panchayats within the area of the Mohkuma Parishad. The basis of distribution shall be area cum-population in both cases."
- (3) In sub-section (5), at the end of the existing proviso, for the punctuation full stop "(.)" the punctuation colon "(:)" shall be substituted and thereafter the following shall be inserted, namely:-

"Provided further that if Gaon or Anchalik Panchayat concerned makes default in maintaining a hat in spite of providing maintenance cost, the Mohkuma Parishad after giving an opportunity to show cause to the contrary specifying the reason for so doing, may take over the management of such hat."

37. After Section 76A of the Principal Act, the fol-Sections 76B, lowing shall be inserted as Sections 76B, 76C and 76D, 76C and 76D namely: Act XXIV of 1959.

"Settlement

ment 76B. (1) Notwithstanding anything contained in Section 166 of this Act, all public ferries other than distribution Government ferries falling within the jurisdiction of a of sale pro- Mohkuma Parishad shall be settled by inviting tenders ceeds there- or by a public auction by the Committee constituted by the Mohkuma Parishad under Section 76A of this Act, in the manner prescribed:

Provided that the State Government shall issue order for the settlement of a public ferry falling within the jurisdiction of more than one Mohkuma Parishad:

Provided further that in case of failure to settle any public ferry for want of adequate bid, Mohkuma Parishad may entrust the Anchalik Panchayat concerned with the direct management of the public ferry with prior approval of the State Government:

Provided also that balance of proceeds after meeting the cost of direct management shall be distributed by the Mohkuma Parishad according to the provision of

sub-section (4).

(2) All settlement made under sub-section (1) shall be subject to the confirmation by the Mohkuma Parishad in a meeting convened for the purpose within such period as may be prescribed in this behalf. In case the Mohkuma Parishad in such meeting refuses to confirm, the reasons for such refusal shall be duly recorded in the proceedings of the meeting and the Mohkuma Parishad shall pass such orders thereon as it may deem fit.

- (3) After the settlement is confirmed the lease in the prescribed form shall be issued by the Mohkuma Parishad to the person in whose favour settlement is con-
- (4) All sale proceeds of public ferries shall be deposited in the Mohkuma Parishad Fund after which proceeds of inter-Mohkuma Parishad public ferry, if there be any, shall be equitably distributed to the Mohkuma Parishad concerned, and thereafter, the proceeds remaining in a Mohkuma Parishad fund shall be distributed in the manner hereinafter provided:
  - (i) the sale proceeds of the inter-Mohkuma Parishad public ferry if there be any, shall be distributed after deducting 20 per cent to the Anchalik Panchayat or Panchayats equitably within whose jurisdiction such public ferry is situate;
  - (ii) the sale proceeds of the inter-Anchalik Panchayat public ferry falling within the jurisdiction of Mohkuma Parishad shall be distributed equitably after deducting 20 per cent to the Anchalik Panchayats within whose jurisdiction such public ferry is situate; and
  - (iii) the sale proceeds of all other public ferries shall be distributed in each case after deduction of 20 per cent to an Anchalik Panchayat within whose jurisdiction such ferry or ferries are situate.

Explanation: - For the purposes of this Section, public ferry which falls within the jurisdiction of more than one Mohkuma Parishad is called an "inter Mohkuma Parishad ferry", and public ferry which falls within the jurisdiction of Mohkuma Parishad but covers more than one Anchalik Panchayat is called an "Inter Anchalik Panchayat Ferry."

(5) Twenty per cent of the ferry receipt kept with the Mohkuma Parishad fund under the preceding sub-section shall be utilised by the Mohkuma Parishad for duties imposed on it under the provisions of this Act.

76C. Subject to the rules and bye-laws framed in Mohkuma this respect and subject to the approval of the State Parishad to Government a Mohkuma Parishad may impose cess impose cess or water rate for recovery of cost of embankment and drainage and irrigation works taken up by the Mohkuma Parishad within its area and such levy as may be necessary for the purpose of maintenance

and repair of such works.

76D. (1) Save as otherwise provided in this Act of the Pan- or rules framed thereunder, all Panchayat fisheries chayat Fi- falling within the jurisdiction of a Mohkuma Parishad falling within the jurisdiction of a Mohkuma Parishad shall be settled by inviting tenders or by public auction by the Committee constituted under Section 76A of this Act, in the manner prescribed:

> Provided that in case of failure to settle any Panchayat fishery for want of adequate bid even after second time, the Parishad may entrust the direct management of such fishery to the Gaon or Anchalik Panchayat concerned.

> (2) The Mohkuma Parishad shall deposit all sale proceeds of the Panchayat fisheries in its fund and after deducting contingent expenditure incurred in connection with the sale of the Panchayat fisheries, the Mohkuma Parishad shall refund the entire balance of sale proceeds to the Gaon or Anchalik Panchayat concerned."

Amendment 38. In Section 80 of the principal Act, the words of Section 80 "and Mohkuma Parishad" shall be inserted between of Assam the words "Anchalik Panchayat" and "shall". of 1959.

Amendment 39. In Section 83 of the principal Act, the words of Section 83 "or Mohkuma Parishad" shall be inserted between of Assam 'or Mohkuma Parishad' shall be inserted be Act XXIV the words "Anchalik Panchayat" and "any". of 1959.

Amendment of Section 136 of Assam Act XXIV of 1959.

- 40. In Section 136 of the principal Act,-
- (1) in sub-section (2) in clause (a), between the words "Gaon Panchayat" and "within" the words "or Mohkuma Parishad" shall be inserted;
- (2) in sub-section (3), between the words "Gaon Panchayat" and "within" the words "or Mohkuma Parishad" shall be inserted;
- (3) in sub-section (4), between the words "Gaon Panchayat" and "concerned" the words "or Mohkuma Parishad "shall be inserted;
- (4) in sub-section (5), between the words "Gaon Panchayat" and "within" the words "or Mohkuma Parishad" shall be inserted.

Amendment of Section 138 of Assam Act XXIV of 1959.

41. In Section 138 of the principal Act,

(1) in the margin, the punctuation full stop "(.)" occurring after the words "Anchalik Panchayat" shall be deleted and the words "or Mohkuma Parishad" followed by the punctuation full stop "(.)" shall be inserted;

(2) in sub-section (1),—
(a) between the words "Anchalik Panchayat". and "or" the words "or Mohkuma Parishad" shall be

(b) between the words "Panchayat" and "out" the words "or Mohkuma Parishad" shall be inserted;

(c) between the words "Panchayat" and "concerned" the words "or Mohkuma Parishad" shall be inserted.

Amendment of Section 139 of Assam Act XXIV of 1959.

42. In Section 139 of the principal Act,-

- (1) for sub-section (1), the following shall be substituted, namely:-
- "(1) The State Government in respect of a Mohkuma Parishad and the State Government, the Deputy Commissioner or the Subdivisional Officer, as the case may be, in respect of a Gaon or Anchalik Panchayat may, by order in writing, on own initiative or on information received, suspend or prohibit the execution of any resolution of a Mohkuma Parishad or Gaon or Anchalik Panchayat, as the case may be, or of any order or notice issued by it or its President or cancel such order, notice or resolution and may prohibit the doing of any act which is about to be done in pursuance or under cover of this Act if for reasons recorded by the State Government or by the Deputy Commissioner or the Subdivisional Officer, as the case may be, such act, order, notice or resolution is manifestly perverse or ultra vires or the execution of such order, notice, act or resolution is likely to cause obstruction, injury or annoyance to the public or danger to human life, health or safety or is likely to lead to a riot or an affray or is otherwise against the public interest.";
- (2) in sub-section (2), the words "or Mohkuma Parishad" occurring between the words "Anchalik Panchayat" and "concerned" shall be deleted.

In rtion of 43. After Section 140 of the principal Act, new Sections following shall be inserted as Sections 140A and 140B, 140A and namely :-140B in Assam Act XXIV 1959.

Power to supersede or abuse powers.

140A. (1) It, in the opinion of the State Governdissolve the ment any Mohkuma Parishad is not competent to Mohkuma perform, or persistently makes default in the per-Parishad in formance of the duties imposed on the Mohkuma case of in- Parishad by or under this Act or otherwise by law, competency, or exceeds or abuses its powers, or in the event of of the failure on the part of the Mohkuma Parishad to provide such services as the State Government may, by notification in the official Gazette, declare to be essential services, the State Government, after giving the Mohkuma Parishad an opportunity for submitting an explanation in regard to the matter, may, by notification, stating the reason for so doing, declare such Mohkuma Parishad to be incompetent, or in default, or to have exceeded or abused its powers, as the case may be, and supersede the Mohkuma Parishad for a period not exceeding six months at a time or dissolve the Mohkuma Parishad and order for a fresh constitution as soon as possible:

> Provided that nothing in this Section shall be deemed to require the State Government to give a personal hearing to the Mohkuma Parishad before any order is passed under this Section.

- (2) When an order of supersession or dissolution has been passed under sub-section (1), the following consequences shall ensue:-
- (i) all members of the Mohkuma Parishad shall, as from the date of the order, vacate their offices as such members;
- (ii) all the powers and duties which under this Act may be exercised and performed by the Mohkuma Parishad, shall during the period of supersession or in the case of dissolution till the fresh Mohkuma Parishad is reconstituted, be exercised and performed by such person or persons as the State Government may direct; and

(iii) all the properties vested in the Mohkuma Parishad shall, during the period of supersession or dissolution, as the case may be, vest in the State Government.

Dissolution chavats or in case of deadlock.

140B. If for any reason there is a deadlock in the of the Pan-functioning of a Gaon or Anchalik Panchayat or a the Parishad Mohkuma Parishad, the State Government may dissolve the Gaon or Anchalik Panchayat or the Mohkuma Parishad, as the case may be, and may make any alternative arrangement, as may be deemed necessary, for the working of the Panchayat or the Parishad concerned till it is reconstituted."

Amendment of Section 145 of Assam Act XXIV of 1959. 44. In Section 145 of the principal Act,-

(1) in the margin, between the words "Panchayats" and "and" the words "or Mohkuma Parishad" shall be inserted;

(2) in sub-section (1), between the words "Anchalik Panchayat" and "or" the words "or Mohkuma Parishad" shall be inserted;

(3) in sub-section (2), between the words "Anchalik Panchayat" and "or" the words "or Mohkuma Parishad" shall be inserted.

Amendment' of Section 146 of Assam Act XXIV of 1959.

45. In Section 146 of the principal Act,-

(1) ir the marginal note, between the words "Anchalik Panchayat" and "to" the words "or Mohkuma Parishad' shall be inserted;

(2) in sub-section (1),—
(a) between the words "Anchalik Panchayat" and "may" the words "or Mohkuma Parishad" shall be inserted;

(b) between the words "Panchayat" and "concerned" the words "or Mohkuma Parishad" shall be inserted.

Amendment of Section 148 of Assam Act XXIV of 1959.

46. In Section 148 of the principal Act,—

(1) in the marginal note, between the words "Panchayats" and "for" the words "or Mohkuma Parishad" shall be inserted;

(2) in the main provision,-

(a) between the words "Anchalik Panchayat" and "shall" the words "or Mohkuma Parishad" shall be inserted;

"Panchayat" and "or" (b) between the words Mohkuma Parishad" words "or the shall be inserted.



## 47. In Section 149 of the principal Act,

(1) in the marginal note, between the words "Anchalik Panchayat" and "or" the words "or Mohkuma Parishad" shall be inserted;

(2) in the main provision, between the words "Anchalik Panchavat" and "or" the words "or

Mohkuma Parishad" shall be inserted.

Amendment of Section 150 of Assam Act XXIV of 1959.

48. In Section 150 of the principal Act,—

(1) in the marginal note, between the words "Anchalik Panchayat" and "being" the words "or Mohkuma Parishad" shall be inserted;

(2) in the main provision,—

- (i)(a) between the words "Anchalik Panchayat" and "or" the words "or Mohkuma Parishad" shall be inserted;
  - (b) between the words "Panchayat" and "of" the words "or Mohkuma Parishad" shall be
  - (c) between the words "such Panchayat" and "he" the comma "(,)" shall be deleted, and the words "or Mohkuma Parishad" followed by a comma "(,)" shall be inserted thereafter; (ii) in the first proviso,---

(a) in clause (a), the punctuation semicolon "(;)" occurring after the word "Panchayat" shall be deleted and the words "or Mohkuma Parishad" followed by punctuation semicolon "(;)" shall be inserted;

(b) in clause (b), between the words "Panchayats" and "may" the words "or Mohkuma Parishad"

shall be inserted

(c) in the para below clause (b), between the words "Panchayat" and "in" the words "or Mohkuma Parishad" shall be inserted and between the words "Panchayat" and "and" the words "or Mohkuma Parishad" shall be inserted;

(iii) in the second proviso,-

(a) between the words "Anchalik Panchayat" and "who" the words "or Mohkuma Parishad" shall be inserted;

(b) the punctuation comma "(,)" occurring after the word "Panchayat" and before the word "any" shall be deleted and the words "or Mohkuma Parishad" followed by the punctuation comma "(,)" shall be inserted therein;

(iv) in the third proviso,—

(a) the punctuation comma "(,)" occurring after
the words "Anchalik Panchayat" and before the

"who" shall be deleted and the words "or Mohkuma Parishad" followed by the punctuation comma "(,)" shall be inserted;

(b) between the words "Panchayat" and "to" the words "or Mohkuma Parishad" shall be inserted;
(c) between the words "Panchayat" and "con-

cerned" the words "or Mohkuma Parishad" shall be inserted.

Amendment 49. In Section 151 of the principal Act, between of Section the words "Anchalik Panchayat" and "may" the 151 of Assam Act XXIV words "or Mohkuma Parishad" shall be inserted. of 1959.

Amendment 50. In Section 153 of the principal Act, between of Section 153 of Assam the words "Anchalik Panchayat" and "may" the Act XXIV words "or Mohkuma Parishad" shall be inserted. of 1959.

Amendment 51. In Section 156 of the principal Act,—(1) between of Section the words "Anchalik Panchayat" and "or" the life of Assam words "or Mohkuma Parishad" shall be inserted; of 1959.

> (2) the punctuation comma "(,)" occurring after the words "Anchalik Panchayat" and before the word "or" shall be deleted and the words "or Mohkuma Parishad" followed by the punctuation comma "(,)" shall be inserted therein.

Amendment Section 159 of Assam Act XXIV of 1959. 52. In Section 159 of the principal Act,-

(1) between the words "Anchalik Panchayat" and "concerned" the words "or Mohkuma Parishad" shall be inserted;

(2) between the words "Panchayat" and "in" the words "or Mohkuma Parishad" shall be inserted.

ndment 53. In Section 160 of the principal Act, in sub-Section section (3) between the words "section" and "shall" 160 of Assamthe words, figure and letter "and Section 160A" shall Act XXIV be inserted.

Insertion of 54. After Section 160 of the principal Act, the Section 160A following shall be inserted as Section 160A, namely: in Assam Act XXIV of 1959.

of 160A. (1) With a view to effecting economy and "Power the State Go- obtaining standardisation in certain matter, the State wernment to Government may make rules to provide for all or any of make special rules for certain matters. (a) the manner in which purchase of stores, equipment, machinery and other articles required by

a Mohkuma Parishad or an Anchalik Panchayat shall be made by it;



(b) the manner in which tenders for works, contracts and supplies shall be invited, examined and accepted; and

(c) the manner in which works and development schemes may be executed and inspected and payments made in respect of such works and schemes.

Amendment 55. In Section 161 of the principal Act,—
of Section
161 of Assam
(1) in the marginal note, between the words
Act XXIV
of 1959. "Anchalik Panchayat" and "to" the words "or
Mohkuma Parishad" shall be inserted;

- (2) in the main provision between the words "Anchalik Panchayat" and "may" the words "or Mohkuma Parishad" shall be inserted;
- (3) in clause (g), between the words "Anchalik Panchayat" and "who" the words "or Mohkuma Parishad" shall be inserted.

Validation

56. The areas within the territorial jurisdiction of any Anchalik Panchayat which have not been decadministration.

lared to be a Gaon Sabha area and which have been directly administered by the Anchalik Panchayat for the purposes of the Assam Panchayat Act, 1959 Assam Act before the coming into force of this Act or are XXIV of being so administered shall be and shall always be 1959. deemed to have been, so administered by the Anchalik Panchayat concerned as if in respect of those areas this Act came into force with effect from the date from which the areas were directly administered and that notification under sub-section (2) of Section 5 of the Assam Panchayat Act, 1959 as amended by XXIV this Act was issued with effect from that date.

B. SARMA,
Secy. to the Government of Assam,
Law Department.